

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2082  
ANSWERED ON:11.03.2013  
DEFENCE LAND SCAM IN PUNE  
Jawale Shri Haribhau Madhav

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether a large area of defence land is under encroachment and if so, the State / UT-wise details thereof and the measures taken to retrieve the land;
- (b) whether the CBI has registered cases of criminal conspiracy, criminal misconduct and cheating against retired army officers in land scam cases in Pune;
- (c) if so, the details thereof; and
- (d) whether a land scam has also taken place in kandivali and the CBI is conducting inquiry into the same and if so, the details thereof?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) About 12364 acres of Defence land (as on 3.9.2012) is under encroachment. The State-wise details of encroachment on defence land are Annexed. Action for removal of encroachment is taken under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonments Act, 2006. Detailed instructions emphasizing the need for ensuring vigilance, detection and prevention of new encroachments have been issued by the Ministry.
- (b) & (c): Yes, Madam. CBI has registered one Regular Case (RC) No.02(A)/2012-Pune dated 30.1.2012 and one Preliminary Enquiry (PE) No.01(A)/2012-Pune dated 27.12.2012.
- (d) Yes, Madam. CBI has registered one Preliminary Enquiry i.e. P.E.1(A)/2012/ACB/Mum dated 12.1.2012 in respect of fraudulent sale of defence land at Kandivali, Mumbai.